

of Jaigaon and Moreh subject to the payment for such goods being received in freely convertible currency.

- (iii) G.S.R. 117(E) published in Gazette of India dated the 7th March, 1995 together with an explanatory memorandum regarding exemption to inputs required for manufacture of Iron and steel intermediates when imported into India, from the whole of the basic and additional duties of customs leviable thereon, subject to certain conditions.

[Placed in Library. See No. LT-7458/95]

- (2) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944 :

- (i) G.S.R. 83(E) published in Gazette of India dated the 22nd February, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 32/94-CE, dated the 4th July, 1994.
- (ii) G.S.R. 126(E) published in Gazette of India dated the 10th March, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 32/94-CE, dated the 4th July, 1994 so as to prescribe it necessary for the importers desiring to issue modvatable invoices to be registered with the Central Excise Department.
- (iii) The Central Excise (First Amendment) Rules, 1995 published in Notification No. G.S.R. 127(E) in Gazette of India dated the 10th March, 1995 together with an explanatory memorandum.

[Placed in Library. See No. LT-7459/95]

- (3) A copy of the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 82 in Gazette of India dated the 14th February, 1995 together with an explanatory memorandum, under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985.

[Placed in Library. See No. LT-7460/95]

- (4) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution :

- (i) Report of the Comptroller and Auditor General of India—Union Government (No. 6 of 1995) for the year ended the 31st March, 1994 (Scientific Departments).

[Placed in Library. See No. LT-7439/95]

- (ii) Report of the Comptroller and Auditor General of India—Union Government (No. 7 of 1995) for the year ended the 31st March, 1994 (Posts and Telecommunications).

[Placed in Library. See No. LT-7440/95]

- (5) A copy of the Union Government, Appropriation Accounts (Postal Services) for the year 1993-94 (Hindi and English versions).

[Placed in Library. See No. LT-7441/95]

- (6) A copy of the Union Government, Appropriation Accounts (Telecommunication Services) for the year 1993-94 (Hindi and English versions).

[Placed in Library. See No. LT-7442/95]

**Review on the working of and Annual Report of Rashtriya Pariyojna Nirman Nigam Limited, New Delhi for 1993-94 and Statement showing reasons for delay in laying these Papers.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : On behalf of Shri P.V. Rangayya Naidu, I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :
- (i) Review by the Government of the working of the Rashtriya Pariyojna Nirman Nigam Limited, New Delhi, for the year 1993-94.
- (ii) Annual Report of the Rashtriya Pariyojna Nirman Nigam Limited, New Delhi, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-7443/95]

**Notification under Delhi Municipal Corporation Act, 1957**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : On behalf of Shri P.M. Sayeed, I beg to lay on the Table : a copy each of the following Notifications (Hindi and English versions) under section 481A of the Delhi Municipal Corporation Act, 1957 :

- (1) The Delhi Municipal Corporation (Determination of Rateable Value) Bye-laws, 1994 published in